## Study of vigilance cases by CVC

- 582. SHRI RANJIB BISWAL: Will the PRIME MINISTER be pleased to state:
- (a) whether Central Vigilance Commission (CVC) had conducted a study of vigilance cases over the last three years, if so, the details and the outcome thereof;
- (b) whether the disciplinary proceedings in a large number of cases took as much as ten to twenty years;
  - (c) if so, the details thereof and the reasons therefor; and
  - (d) the steps taken by the CVC to reduce delays and improve service delivery?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR.JITENDRA SINGH): (a) to (c) The Central Vigilance Commission (CVC) had constituted a committee to conduct a study of the existing pattern of prolonged Disciplinary Proceedings and suggestion for Remedial Action on 17.6.2015. The committee conducted the study based on samples of disciplinary cases advised by the Commission to find out the delays in various stages of disciplinary cases.

The committee concluded that on an average, it takes about 8 years for finalizing a major vigilance case from the date of occurrence of irregularity.

(d) The Commission has, in pursuance of the report, reviewed the position with each department and PSU case-wise and sensitized them on the need to finalize these cases expeditiously and in a few cases of inordinate delays advised them to fix responsibility of the officer concerned (Inquiry Officer) and to take action against them also. The Commission has also taken up with the individual Chief Vigilance Officers (CVO) of the Ministries/ Departments/Organisations concerned on the need for expeditious finalization of disciplinary proceedings. CVC is also monitoring the pendency of disciplinary cases by sending alerts through SMSs and E-mail to the concerned CVOs.

## Representation of SC/ST/OBC officers in Government

- 583. DR. BHALCHANDRA MUNGEKAR : Will the PRIME MINISTER be pleased to state:
- (a) what is the number of Secretaries, Joint Secretaries, Deputy Secretaries excluding equivalents in Government of India;
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(c) the steps that are being planned to increase their representation in these posts?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH): (a) and (b) Numbers of Secretaries, Joint Secretaries and Deputy Secretaries excluding equivalents in the various Central Government Ministries/Departments appointed under the Central Staffing Scheme (CSS) and belonging to SCs, STs and OBCs are as under:

Sl. No. Posts		SC	ST	OBC	Total
1.	Secretaries	3	3	_*	70
2.	Joint Secretaries	24	10	10*	278
3.	Deputy Secretaries	4	3	10	45

<sup>\*</sup>Details of officers recruited under the general category prior to introduction of OBC quota are not maintained.

(c) To fill up the posts of Secretaries, Joint Secretaries and Deputy Secretaries in the Ministries/ Departments of Government of India under the CSS, the officers of various services participating under the CSS are considered for empanelment/retention to hold these posts. These posts are not cadre posts of any service. Out of the empanelled officers, those who give their option for deputation are considered for appointment for Joint Secretary & above under the CSS. There is no provision for reservation in the posts under the CSS. However, at the time of empanelment every effort is made to empanel officers belonging to SC/ST categories; if necessary, by adopting liberal benchmark as compared to officers of General category.

## Creation of skill development cadre through UPSC

- 584. SHRI T. RATHINAVEL: Will the PRIME MINISTER be pleased to state:
- (a) whether Government is speeding up on the creation of a dedicated skill development cadre through Union Public Service Commission (UPSC); and
- (b) whether aspirants for civil services would have one more service to choose from in the annual examination to be conducted by the UPSC from next year onwards, if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH): (a) and (b) Central Government has approved formation of a